

FIR No. 389/2019
PS Punjabi Bagh
State Vs. Ikram @ Arif

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Mohd. Tabrez, Ld. Counsel for the
applicant alongwith applicant in person.

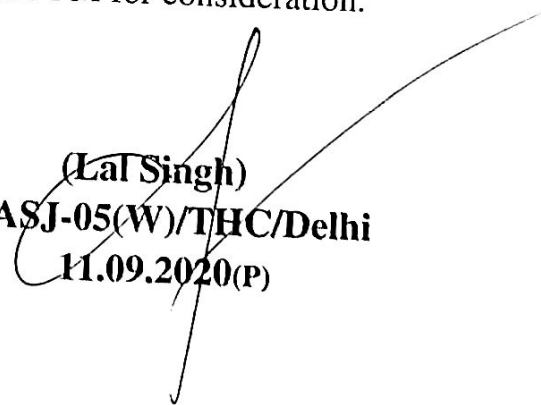
This application has been filed on behalf of the applicant for release of articles of deceased.

Reply to the above application is received on behalf of Insp. Pankaj Kumar.

Notice was issued to the IO on 09.09.2020 for appearance in person for 11.09.2020. However, IO is absent today.

Issue fresh notice to the IO to appear in person on the next date of hearing i.e. 26.09.2020.

Put up on 26.09.2020 at 02:00 PM for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)





FIR No. 206/2015
PS Vikas Puri
U/s 302/394/34 IPC
State Vs. Manjeet Singh @ Tota

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A.Khan, Id. Addl. PP for the State.
Sh. Mahesh Kumar, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that this application has been filed for grant of interim bail in terms of HPC guidelines dt. 18.05.2020.

Conduct report was called from the Jail Supdt. and as per conduct report filed by Jail Supdt. Central jail no.8/9, Tihar, Delhi, the conduct of the applicant/accused is Good.

However, in the instant matter, the charge for the offence u/s 302/394/34 IPC has been framed against the applicant/accused,

Offence u/s 394 IPC is not covered under the HPC

Contd.....2.

: 2 :

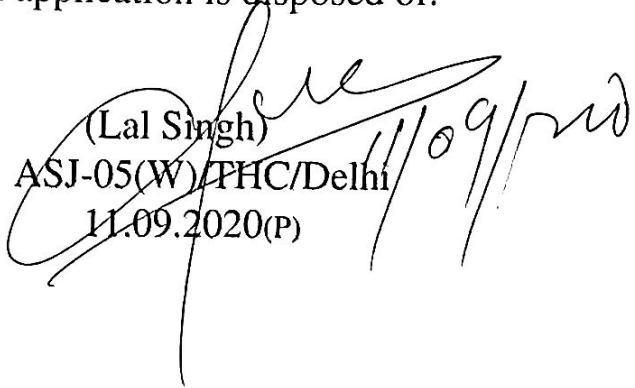
guidelines dt. 18.05.2020. As such, this case does not fall under the HPC criteria and accordingly, deserves to be dismissed.

In view of the above, the application is dismissed.

Copy of this order be given dasti to Id. Counsel for the applicant/accused.

Accordingly, the present application is disposed of.

(Lal Singh)
ASJ-05(W)/PHC/Delhi
11.09.2020(P)



FIR No. 389/2019
PS Punjabi Bagh
State Vs. Ikram @ Arif

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Mohd. Tabrez, Ld. Counsel for the
applicant alongwith applicant in person.

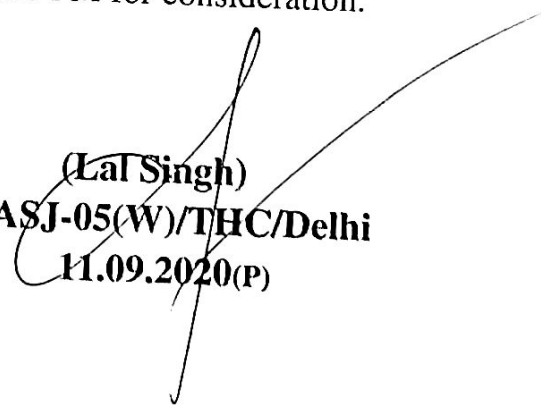
This application has been filed on behalf of the applicant for release of articles of deceased.

Reply to the above application is received on behalf of Insp. Pankaj Kumar.

Notice was issued to the IO on 09.09.2020 for appearance in person for 11.09.2020. However, IO is absent today.

Issue fresh notice to the IO to appear in person on the next date of hearing i.e. 26.09.2020.

Put up on 26.09.2020 at 02:00 PM for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)





FIR No. 206/2015
PS Vikas Puri
U/s 302/394/34 IPC
State Vs. Manjeet Singh @ Tota

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A.Khan, Id. Addl. PP for the State.
Sh. Mahesh Kumar, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that this application has been filed for grant of interim bail in terms of HPC guidelines dt. 18.05.2020.

Conduct report was called from the Jail Supdt. and as per conduct report filed by Jail Supdt. Central jail no.8/9, Tihar, Delhi, the conduct of the applicant/accused is Good.

However, in the instant matter, the charge for the offence u/s 302/394/34 IPC has been framed against the applicant/accused.

Offence u/s 394 IPC is not covered under the HPC

Contd.....2.

11/09/2020

: 2 :

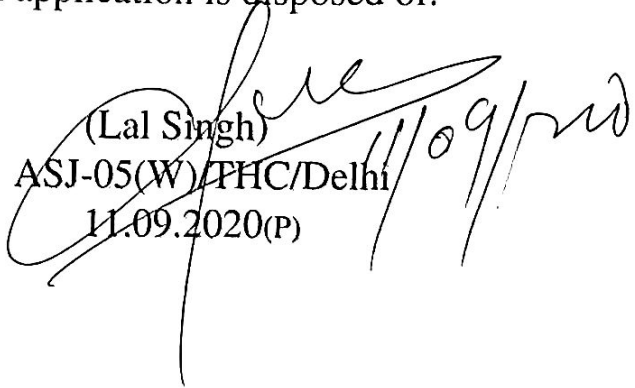
guidelines dt. 18.05.2020. As such, this case does not fall under the HPC criteria and accordingly, deserves to be dismissed.

In view of the above, the application is dismissed.

Copy of this order be given dasti to Id. Counsel for the applicant/accused.

Accordingly, the present application is disposed of.

(Lal Singh)
ASJ-05(W)/PHC/Delhi
11.09.2020(P)



FIR No.409/19
PS: Khyala
State Vs. Vijay Balmiki
U/s 307 IPC & Sec. 25/27 Arms Act.

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
None for the applicant/accused.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

In this case another similar application has also been filed through another counsel namely Sh. Yogesh Kumar.

In view of the above, matter is adjourned 22.09.2020.

Put up on 22.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THIC/Delhi
11.09.2020

FIR No.409/19

PS: Khyala

State Vs. Vijay Balmiki

U/s 307 IPC & Sec. 25/27 Arms Act.

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Yogesh Kumar, Ld. counsel for the applicant/accused
alongwith wife of applicant/accused.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

In this case another similar application has also been filed through another counsel namely S.K. Karn.

In view of the above, matter is adjourned 22.09.2020.

Put up on 22.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

FIR No.389/19
PS: Punjabi Bagh
State Vs. Ikram @ Arif & Ors.
U/s 302 IPC & Sec. 25/27 Arms Act

11.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Mahesh Sharma, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for extension of interim bail, is listed today for consideration.

On 01.09.2020, fresh status report was called from IO/SHO concerned for today, however, no reply/report has been received.

In view of the above, issue fresh notice to IO/SHO concerned to file fresh status report, returnable for 21.09.2020.

In the meanwhile, interim bail already granted to the applicant/accused is extended till next date of hearing i.e. 21.09.2020.

Copy of this order be sent to concerned jail superintendent.

Put up on 21.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

FIR No.876/17
PS: Ranhola
State Vs. Sanjiv Sharma @ Neeru
U/s 302 IPC

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Applicant Ajay Sharma in person.

This application as filed on behalf of applicant Ajay Sharma for release of RC of vehicle no. DL 10-CJ-5360.

Report has been received from superintendent Central Jail No.1, regarding surrender of accused.

Put up on 15.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

IA No. 02/2020
FIR No. 389/2019
PS Punjabi Bagh
State Vs. Ikram @ Arif
11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State.
Sh. Mohd. Tabrez, Ld. Counsel for the
applicant alongwith applicant in person.

This application for release of vehicle bearing no. DL-4CA S-8483 on superdari has been filed before lock-down and on 04.03.2020, matter was listed for 04.04.2020. However, in between, due to lock-down, matter could not be taken up.

As such, on partial resumption of physical hearing, the matter is taken up today alongwith main file.

As yet, reply has not been received to the present application.

Therefore, issue notice to the IO/SHO concerned to file reply to the above application, returnable for 26.09.2020.

IO to remain present before the Court on the next date of hearing.

Put up on 26.09.2020 at 02:00 PM for consideration.

(Lat Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

FIR No. 211/2017

PS Moti Nagar

State Vs. Asif

U/s 392/397/411 IPC & 25/27 Arms Act

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.F.C.Giri, Ld. Legal aid Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of regular bail.

Reply has not been received on behalf of the IO.

Issue notice to the IO/SHO concerned to file reply as well as report regarding previous involvement of the applicant/accused, returnable for 22.09.2020.

Put up on 22.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

Bail Application No.1530
FIR No.582/20
PS: Paschim Vihar West
State Vs. Ravinder
U/s 354/323/341/506 IPC

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Nikhil Yadav, Ld.counsel for the applicant/accused.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that applicant/accused was granted interim bail for 30 days on 05.08.2020 and thereafter, on 04.09.2020, the interim bail of the applicant/accused was extended till today.

Perusal of file shows that vide order dated 04.09.2020, IO as well as complainant were summoned for today, however, IO as well as complainant are not present today.

In view of the above, issue fresh notice to IO/SHO concerned to remain present on next date of hearing i.e. 23.09.2020.

Notice be also issued to complainant through IO of the case for next date of hearing i.e. 23.09.2020.

In the meanwhile, in the interest of justice, interim bail as already granted to applicant/accused is extended till next date of hearing on the previous terms and condition.

Copy of this order be sent to concerned jail superintendent.

Put up on 23.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

Bail Application No.1997
FIR No.122/20
PS: Patel Nagar
State Vs. Jonathan @ Vicky
U/s 392/397/411/34 IPC

11.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. P.K. Ghosh, Ld.counsel for the applicant/accused.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

Reply to the above application received on behalf of ASI Virender Kumar.

Ld. Counsel for the applicant/accused submits that charge sheet has already been filed in this case.

Let TCR/charge sheet file be requisitioned for next date of hearing.

Put up on 15.09.2020 for consideration.

(Lal Singh)
ASI-05(W)/THC/Delhi
11.09.2020

Bail Application No.1994
FIR No.731/20
PS: Rajouri Garden
State Vs. Joginder Kaur
U/s 498A/406/34 IPC

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. H.S. Dhawan, Ld.counsel for the applicant/accused.
Complainant Ramandeep Kaur through VC.

This application U/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail, is listed today for consideration.

Though as per order sheet dated 09.09.2020 of Ld. ASJ-04, West, THC this matter is listed for hearing through VC for today, however, in the cause list this matter is listed for physical hearing.

Ld. Counsel for the applicant/accused submits that he may be heard physically in this case.

Reply already received on behalf of SI Asha, P.S. Rajouri Garden.

Ld. Counsel for the applicant/accused submits that applicant/accused Joginder Kaur is aged about 76 years old. He also submits that the applicant/accused has joined the investigation in this case.

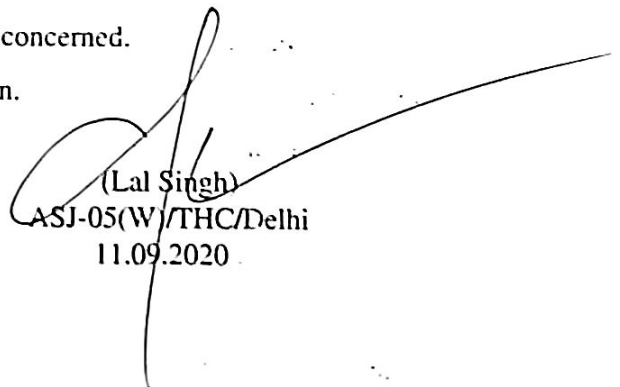
Ld. Addl. PP submits that some assistance is required from IO.

Notice be issued to IO of the case, returnable for 18.09.2020.

No coercive steps shall be taken against the applicant/accused till next date of hearing.

Copy of this order be sent to IO/SHO concerned.

Put up on 18.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

Bail Application No.1995
FIR No.731/20
PS: Rajouri Garden
State Vs. Ravinder Pal Singh
U/s 498A/406/34 IPC

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. H.S. Dhawan, Ld.counsel for the applicant/accused.
Complainant Ramandeep Kaur through VC.

This application U/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail, is listed today for consideration.

Though as per order sheet dated 09.09.2020 of Ld. ASJ-04, West, THC, this matter is listed for hearing through VC for today, however. Ld. Counsel for the applicant/accused submits that he may be heard physically in this case.

Reply already received on behalf of SI Asha, P.S. Rajouri Garden.

Ld. Counsel for the applicant/ accused submits that applicant/accused Joginder Kaur is aged about 76 years old. He also submits that the applicant/accused has joined the investigation in this case.

Ld. Addl. PP submits that some assistance is required from IO.

Notice be issued to IO of the case, returnable for 18.09.2020.

Put up on 18.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

Bail Application No.2028
FIR No.774/20
PS: Rajouri Garden
State Vs. Sunita
U/s 307/ IPC & Sec. 25/27/54/59 Arms Act

11.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Anand Sharma, Ld. counsel for the applicant/accused.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

Reply not received as yet.

Issue notice to IO/SHO concerned to file reply to the above application, returnable for 14.09.2020

Put up on 14.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

Bail Application No.2000
FIR No. 752/15
PS: Khyala
State Vs. Ram Swaroop
U/s 326/341/34 IPC

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Mohd. Iliyas, Ld.counsel for the applicant/accused.
Complainant Ram Phal in person.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

Reply has not been received in this case as yet.

Issue notice to IO/SHO concerned to file reply to the application, returnable for 15.09.2020.

Issue notice to IO of the case to remain present on next date of hearing alongwith case diary.

Put up on 15.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

Bail Application No.1980
FIR No.776/20
PS: Rajouri Garden
State Vs. Harjeet Singh
U/s 376/406/506 IPC

11.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Abhinav Sharma, Ld. counsel for the applicant/accused through VC.
IO SI Babita in person along with prosecutrix/complainant.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

Though, in the cause list this matter is listed today for hearing through VC, however, Ld. Counsel for applicant/accused submits that on last date of hearing also, matter was heard through physically and today also he may be heard physically.

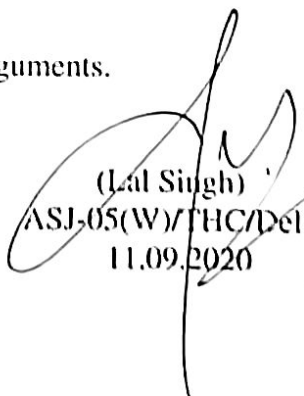
Reply already on record.

Ld. Counsel for the applicant/accused submits that before the complaint made by the complainant/prosecutrix in the present FIR, she has already filed another complaint and in her previous complaint prosecutrix has admitted that she was having physical relationship with the applicant/accused for last many years.

Complainant submits that applicant/accused is still promising her that he will get the flat in question transferred in her name.

Arguments partly heard.

Put up on 14.09.2020 for further arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

Bail Application No.1962
FIR No. Not Known
PS: Punjabi Bagh
State Vs. Biswasri Mukherjee

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Ms. Heena Ahluwalia, Ld.counsel for the applicant/accused through VC.

This application U/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail, is listed today for consideration.

Reply to the above application has been received on behalf of SI Sudhir Rathi, P.S. Punjabi Bagh.

As per reply, though the complaint has been received in this case, however, no FIR has been found registered in this matter so far in P.S. Punjabi Bagh.

At this stage, Ld. Counsel for the applicant/accused submits that she is withdrawing the present application and she may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

Bail Application No.1860
FIR No.715/20
PS: Punjabi Bagh
State Vs. Rakesh
U/s 376D/328 IPC

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

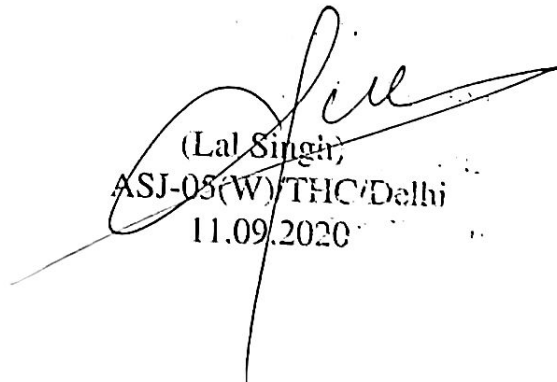
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Abhisek Mudgal & Sh. Lalit Kumar, Ld. counsels for the applicant/accused.
IO W SI Anita in person alongwith prosecutrix/complainant.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration:

Though in the cause list this matter is listed today for hearing through VC, however, Ld. Counsel for the applicant/accused submits that he may be heard physically as on last two dates also they are appearing in this case physically.

Argument partly Heard.

Put up on 14.09.2020 for further arguments on above application.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 1818

FIR No. 133/2020

PS Punjabi Bagh

U/s 420/34 IPC

State Vs. Ishan Gandhi @ Gagan

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Jitender Sethi, Ld. Counsel for the applicant/accused through VC.
Sh. Ratikant Tripathi, Id. Counsel for the Complainant Ankit Garg alongwith complainant through VC.

This application u/s 438 Cr.P.C. as filed on behalf of the applicant/accused for grant of anticipatory bail, is listed today for consideration.

Complainant submits that in the year 2014, he had transferred Rs.23 lakhs in the account of M/s. Gerent Developers Pvt. Ltd. and the present the applicant/accused is the Proprietor of the said company. He further submits that in the year 2016, the applicant/accused had given him Rs.2.95 lakhs and remaining amount has still not been given by the applicant/accused.

Contd.....2.

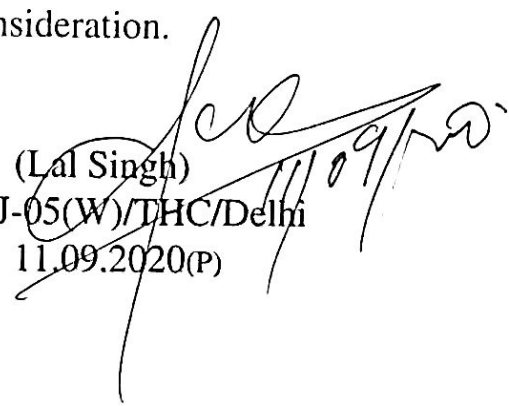
A handwritten signature in black ink, followed by the date '11/09/20' written in a similar style.

: 2 :

At this stage, Id. Counsel for the applicant/accused submits that he is trying to settle the dispute with the complainant and today he is seeking an adjournment.

At the request of Id. Counsel for the applicant/accused, matter is adjourned for 23.09.2020.

Put up on 23.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 1965

FIR No. 729/2020

PS Rajouri Garden

U/s 354/354A/506/509 IPC

State Vs. Danish

11.09.2020

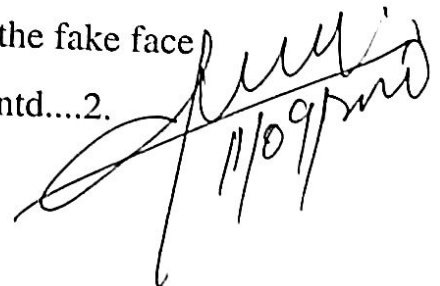
The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Raj Kumar, Ld. Counsel for the applicant/accused through VC.
Sh. Harpreet Singh, Id. Counsel for the complainant alongwith complainant through VC.
IO/SI Madhvi Singh through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

IO submits that as yet, the investigation is not complete in this case and moreover, the CDR and CAF details of mobile phone have not been received from the service provider and further, the details of G.mail account, which was used to register the fake face

Contd....2.

Handwritten signature and date: 11/09/2020

: 2 :

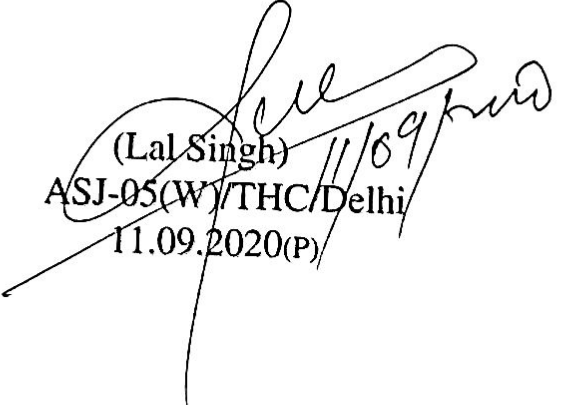
book account, are not being yet to be received.

Ld. Counsel for the complainant submits that family members of the applicant/accused went to the house of complainant on 09.09.2020 and they pressurized the complainant to settle the matter.

Ld. Counsel for the applicant/accused submits that applicant/accused is in custody for the last 21 days.

Further arguments of the counsel for the applicant/accused could not be heard as his voice is not audible through VC.

Accordingly, put up on 18.09.2020 for further arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

Bail Application No.1996
FIR No.Not Known
PS: Patel Nagar
State Vs. Suresh
U/s Not Known

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Ankit Rai, Ld.counsel for the applicant/accused through
VC.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

Reply already received.

As per reply of W SI Jaspreet Pannu no written complaint has been received and thus no case has been registered in P.S. against the applicant.

At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same with liberty to file afresh.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn with liberty to file afresh.

Application is accordingly disposed of.

(Lal Singh)
ASJ-05(W)/JHC/Delhi
11.09/2020

Bail Application No. 1972
FIR No.229/20
PS: Rajouri Garden
State Vs. Jameel Akhtar
U/s 307/34 IPC

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Bhaskar Kumar Shukla, Ld.counsel for the applicant/
accused.


This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

TCR received.

Argument heard.

Ld. Counsel for the applicant/accused submits that the applicant/accused has not committed the alleged offence. He also submits that there is no allegation of inflicting knife blow to the injured by the present applicant/accused. He also submits that the allegation against the present applicant/accused is that he has only caught hold the injured and the allegation of stabbing is against the co-accused. He further submits that the charge sheet has already been filed and investigation is complete and hence, there is no purpose for keeping the applicant/accused in custody any more.

Ld. Addl. PP for the State has opposed the bail application and submits that the applicant/accused was very much present at the spot at the time of quarrel. He further argued that the applicant/accused had caught hold the injured and thereafter the other co-accused has inflicted the knife blow


11/09/2020

upon the injured.

I have considered the above submission as well as perused the reply of SI Ajay Kumar and also gone through the charge sheet file.

The allegation against the applicant/accused are that at the time of incident the applicant/accused has caught hold the complainant and the co-accused Arun Robert had caught hold the brother of the complainant that is Manish and took him towards his house by pulling and thereafter, in the gali, co-accused Robert took out knife from the pocket of his trouser and with intention to kill inflicted knife blow on the injured Manish on his stomach and again he has inflicted knife blow on the chest of injured Manish and thereafter, the co-accused Arun Robert and the present applicant/accused Jameel fled from the spot after giving beatings to the complainant and his brother. Complainant has specifically alleged that the present applicant/accused Jameel and co-accused Robert has given beatings to him and his brother.

The allegation against the applicant/accused are very grave and serious in nature. The trial is at the initial stage. Therefore, keeping in view of the gravity of the offence as well as considering ^{abme} facts, no ground is made out ^{for} for bail at this stage and as such the application is liable to be dismissed. The application is accordingly dismissed.

The application is accordingly disposed of.

Copy of this order be given dasti.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

Bail Application No.1953
FIR No.584/20
PS: Paschim Vihar
State Vs. Sonu
U/s 392/397/34 IPC

11.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Ravi Kant, Ld.counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

On 10.09.2020, Ld. ASJ-02, has summoned the TCR for today, however, TCR is not received.

Therefore, let TCR be requisitioned for next date of hearing i.e. 15.09.2020.

Put up on 15.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

Bail Application No.2029
FIR No. 448/20
PS: Moti Nagar
State Vs. Dharmender
U/s 307/34 IPC & Sec. 25/27 Arms Act

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Sahil Sharma, Ld.counsel for the applicant/accused
through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

Reply to the above application has been received on behalf of SI Naresh Kumar, P.S. Moti Nagar.

Argument partly heard.

Put up on 14.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 2006

FIR No. 640/2020

PS Punjabi Bagh

U/s 356/379/411/385/507/120B/34 IPC

State Vs. Jitender @ Sonu

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State.
Sh.Akhil Tarun Goyal, Proxy Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of bail, is listed today for consideration.

Reply is received on behalf of SI Sudhir Rathi.

Though this case was listed for today for hearing through Video conferencing, however, Proxy Counsel for the applicant/accused appeared in person physically and requested to hear him physically in this matter for today.

Ld. Counsel for the applicant/accused submits that today main counsel is not available and hence, he is seeking an adjournment.

Therefore, matter is adjourned for 14.09.2020

Put up on 14.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No.

FIR No. 551/2020

PS Moti Nagar

U/s 506/509/323 IPC & 12 of POCSO Act

State Vs. Ankit Juneja

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State.
Sh. Lovish Seth, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail.

Reply to the above application received on behalf of SI Rajni, PS Moti Nagar.

Issue notice to the victim/complainant through IO of the case, returnable for 16.09.2020.

Put up on 16.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. ----

FIR No. 939/2020

PS Nangloi

U/s 376/506 IPC & Section 6 & 12 of POCSO Act

State Vs. Naresh

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Alamine, Id. counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail.

Reply not received as yet.

Issue notice to the IO/SHO concerned to file reply to the abovesaid application, returnable for 19.09.2020.

Also issue notice to the victim/complainant, through IO of the case, returnable for 19.09.2020.

Put up on 19.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI

FIR No. 506/2020

PS Moti Nagar

U/s 376/406/506 IPC & Section 6 of POCSO Act

State Vs. Gurpreet Singh @ Nonu

11.09.2020

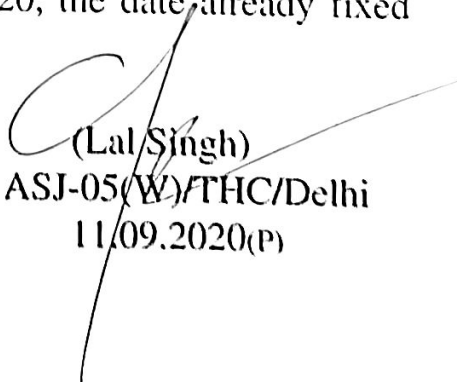
The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Naveen Kumar, Ld. Counsel for the
applicant through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the mother of victim/prosecutrix for permission for taking on record the complaint of the prosecutrix on her affidavit against the IO.

Perusal of the file shows that vide order dt. 09.09.2020, Id. ASJ-04/West has fixed the matter for 14.09.2020 for hearing through VC.

Therefore, put up on 14.09.2020, the date already fixed for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11/09.2020(P)

Bail Application No.1967
FIR No.311/20
PS: Patel Nagar
State Vs. Krishan Kumar
U/s 420/120B IPC

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Janender Kumar Chumbak, Ld.counsel for the applicant/accused.
Sh. Alok Pandey, Ld. Counsel for the complainant.

This application U/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail, is listed today for consideration.

Ld. Counsel for the complainant submits that the applicant/accused is involved in number of cases of cheating.

Ld. Addl. PP for the state submits that the assistance of IO is required in this case.

Issue notice to IO of the case alongwith case file, returnable for 16.09.2020.

Put up on 16.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/TIC/Delhi
11.09.2020

Bail Application No.1963 & M-2030/2020
FIR No.78/20
PS: Tilak Nagar
State Vs. Naveen
U/s 392/397/452/34 IPC & Sec. 25/27 Arms Act

11.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Sameer Goel, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

Another miscellaneous application bearing No.2030/20 regarding submitting additional ground for bail and additional document on behalf of applicant/accused also received, and same is tagged with the main application.

Ld. Counsel for the applicant/accused submits that miscellaneous application No.2030/20 is being filed as earlier he has not annexed the copy of bail orders as granted to the co-accused.

Heard for some time.

At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application as well as miscellaneous application and he may be permitted to withdraw the same with liberty to file afresh.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application as well as miscellaneous application are dismissed as withdrawn with liberty to file afresh.

Bail application bearing No.1963 and miscellaneous application bearing No.2030/20 are disposed of accordingly.

(Lal Singh)
ASI-05(W)/THC/Delhi
11.09.2020

CA No. 16/2020

Harpal Singh Vs. The State Govt. of NCT of Delhi

11.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Girish Kumar, Id. Counsel for the Appellant
alongwith appellant in person.
Sh.M.A.Khan, Id. Addl. PP for the State/respondent.

Matter is at the stage of arguments on the Appeal.

Ld. Counsel for the appellant seeks one more opportunity for arguments on the appeal.

At the request of Id. Counsel for the appellant, matter is adjourned for 20.11.2020.

Put up on 20.11.2020 for arguments on the Appeal.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

CR No. 92/2020

Deepak Aggarwal Vs. The State of NCT of Delhi & Anr.

11.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : None for the Petitioner.
Sh.M.A.Khan, Id. Addl. PP for the State/respondent no.1.
None for respondent no.2.

Matter is at the stage of appearance of respondents no.2.

None appeared for the Petitioner as well as for respondent no.2, therefore, matter is adjourned for 21.11.2020.

Put up on 21.11.2020 for the abovesaid purpose.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

CR No. 363/2019

Mohd. Imran & Anr. Vs. The State Govt. of NCT of Delhi

11.09.2020

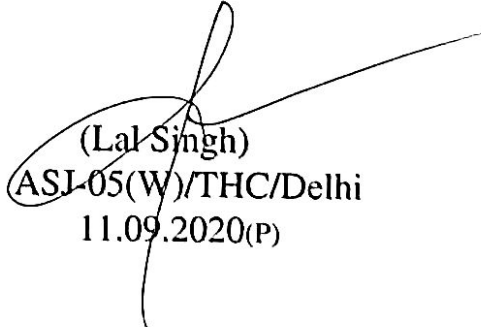
Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : None for the Petitioners.
Sh.M.A.Khan, Id. Addl. PP for the State/respondent.

Matter is at the stage of arguments on the revision petition.

As none appeared for the Petitioners, therefore, matter is adjourned for 20.11.2020.

Put up on 20.11.2020 for arguments on the revision petition.


(Lal Singh)
ASL-05(W)/THC/Delhi
11.09.2020(P)

Case No. 458/2019
FIR No. 565/2018
PS Mundka
State Vs. Sri Prakash @ Bajrangi

11.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused.

Matter is at the stage of P.E.

Perusal of the file shows that accused is on bail in this case before the lock-down, however, he is absent today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings by the accused.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 21.11.2020.

Put up on 21.11.2020 for P.E.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

Case No. 635/2018
FIR No. 350/2018
PS Rajouri Garden
State Vs. Prince & others

11.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

Matter is at the stage of P.E.

Perusal of the file shows that in this case, all the accused persons were on bail, however, they are absent today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings by the accused persons, only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 21.11.2020.
Put up on 21.11.2020 for P.E.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

Case No. 649/2017

FIR No. 272/2017

PS Anand Parbat

State Vs. Mohd. Qamruddin @ Munna & others

11.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

Matter is at the stage of P.E.

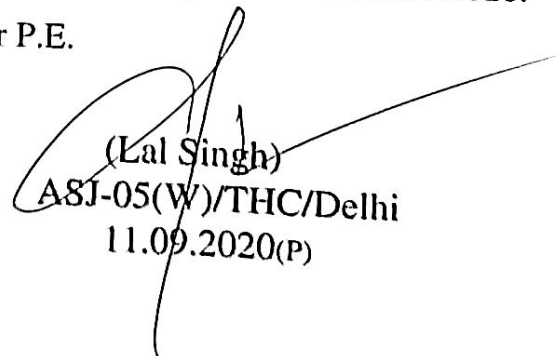
Perusal of the file shows that all the three accused persons are on bail in this case before the lock-down, however, they are absent today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings by the accused persons, only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 21.11.2020.

Put up on 21.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

Case No. 57281/20156
FIR No. 246/2013
PS Paschim Vihar West
State Vs. Asha

11.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

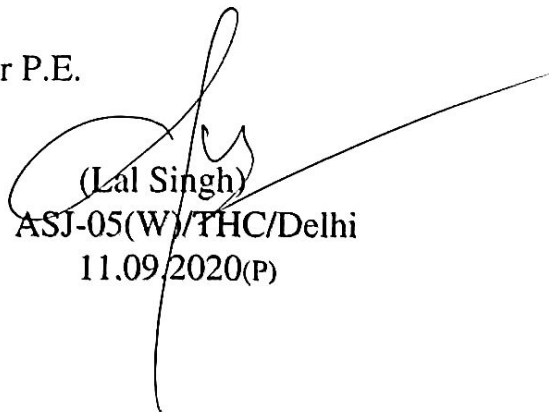
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Accused is present on bail.

Matter is at the stage of P.E.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 20.11.2020.

Put up on 20.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

Case No. 56961/2016
FIR No. 334/2012
PS Tilak Nagar
State Vs. Parveen @ Sonu & others

11.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

Matter is at the stage of P.E.

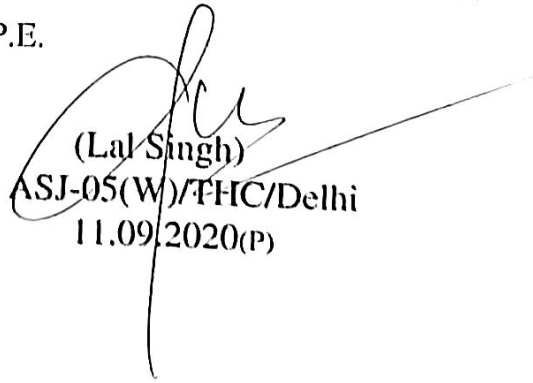
Perusal of the file shows that accused persons are on bail in this case before the lock-down, however, they are absent today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings by the accused persons, only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 20.11.2020.

Put up on 20.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

Case No. 57453/2016
FIR No. 422/2011
PS Hari Nagar
State Vs. Chander Vibhash

11.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Ms. Sonam Gupta, Ld. Counsel for the accused through VC.
Accused Chander Vibhash on interim bail has joined the proceedings through VC.

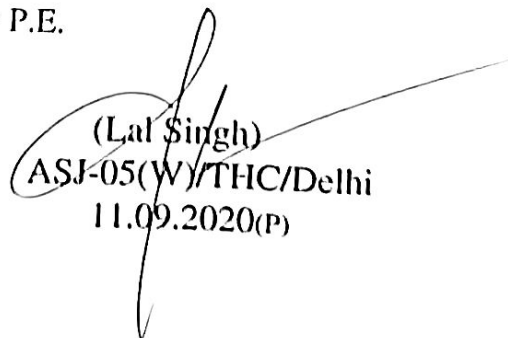
Matter is at the stage of P.E.

Perusal of the file shows that the accused was in J.C. before the lock-down, however, accused submits that at present he is on interim bail.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 20.11.2020.

Put up on 20.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

Case No. 739/2019
FIR No. 640/2019
PS Nihal Vihar
State Vs. Puran Narwariya

11.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused.

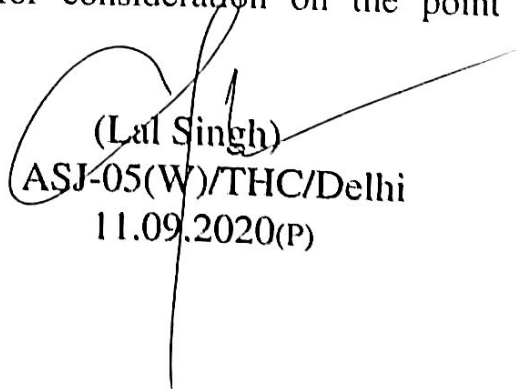
Matter is at the stage of consideration on the point of Charge.

Perusal of the file shows that the accused is on bail in this case, however, he is absent today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings by the accused, who is on bail in this case, only for today.

As none has appeared for the accused persons, matter is adjourned for 21.11.2020.

Put up on 21.11.2020 for consideration on the point of Charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

Case No. 734/2019
FIR No. 278/2017
PS Anand Parbat
State Vs. Vikas @ Vikku & Anr.

11.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

Matter is at the stage of arguments on the point of Charge.

Perusal of the file shows that both the accused persons are on bail in this case, however, they are absent today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings by the accused persons, who are on bail in this case, only for today.

As none has appeared for the accused persons, matter is adjourned for 20.11.2020.

Put up on 20.11.2020 for arguments on the point of Charge.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

Case No. 684/2019

FIR No. 389/2019

PS Punjabi Bagh

State Vs. Ikram @ Aarif & Anr.

11.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

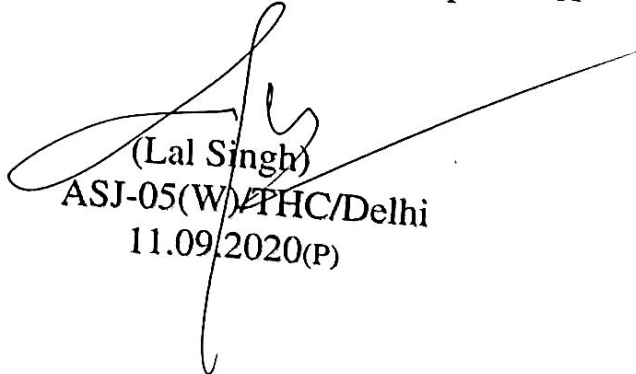
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.
Mohd. Tabrej, Id. Counsel for the complainant.

Matter is at the stage of arguments on the point of Charge.

Perusal of the file shows that before lock-down, both the accused persons were in J.C.

As none appeared for the accused persons, therefore, matter is adjourned for 21.11.2020.

Put up on 21.11.2020 for arguments on the point of Charge.


(Lal Singh)
ASJ-05(W)/PHC/Delhi
11.09.2020(P)

Case No. 682/2019
FIR No. 330/2016
PS Mundka
State Vs. Amit & others

11.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

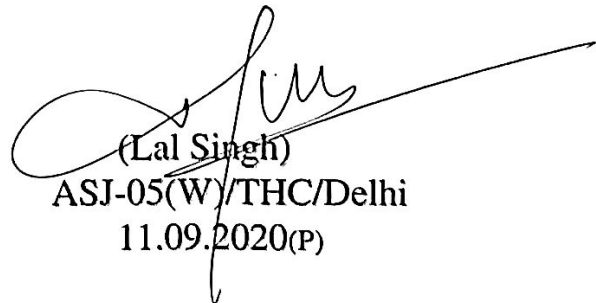
Matter is at the stage of arguments on the point of Charge.

Perusal of the file shows that accused persons are on bail in this case, however, the proceedings against accused Urmila @ Guddi have already been abated.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings by the accused persons, who are on bail in this case, only for today.

As none appeared for the accused persons, therefore, matter is adjourned for 20.11.2020.

Put up on 20.11.2020 for arguments on the point of Charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

Case No. 549/2019
FIR No. 329/2016
PS Mundka
State Vs. Rohit & others

11.09.2020

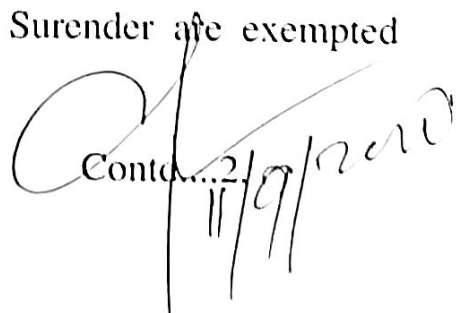
Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. R.S.Lathwal, Id. Counsel for all the three accused persons.
Accused Rohit is present on bail.
Other two accused persons are absent.

Matter is at the stage of arguments on the point of Charge.

Ld. Counsel for the accused persons submits that due to the present pandemic situation, he has not called the other two accused persons and he orally requested to exempt the other two accused persons for today.

In view of the above submissions of Id. Counsel for the accused persons, accused Sunita Devi and Surender are exempted from personal appearance only for today.

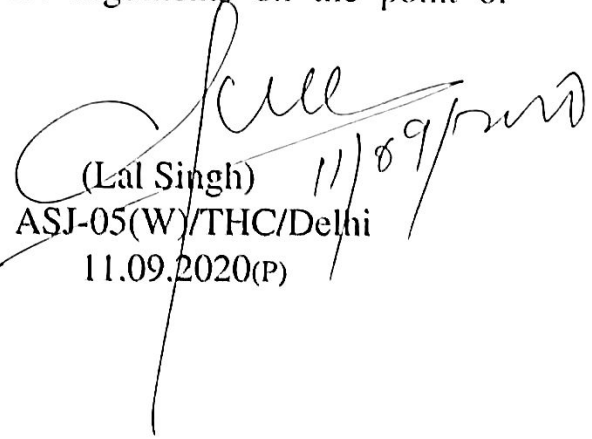
Contd...2/9/2020


: 2 :

Ld. Counsel for the accused persons seeks one more opportunity for arguments on Charge.

Issue notice to the IO of the case for the next date of hearing.

Put up on 20.11.2020 for arguments on the point of Charge.


(Lal Singh) 11/09/2020
ASJ-05(W)/THC/Delhi
11.09.2020(P)

Case No. 356/2019

FIR No. 132/2019

PS Paschim Vihar West

State Vs. Rajesh Kumar & others

11.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

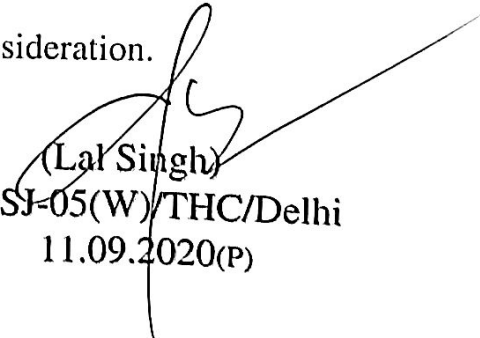
Matter is at the stage of evidence/consideration.

In this case, all the four accused persons are on bail, however, they are absent.

Perusal of the file shows that before lock-down i.e. on 16.12.2019, Id. counsel for the accused persons submitted that quashing petition filed by the accused persons before the Hon'ble High Court of Delhi is pending adjudication.

Therefore, in view of the above, matter is adjourned for 20.11.2020.

Put up on 20.11.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

CA No. 17/2018

M/s VSB Trading Pvt. Ltd. Vs. Iqbal Singh

11.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Satpal Singh Bindra, Director of M/s VSB Trading Pvt. Ltd. in person.
Sh. Ram Prakash Pahwa, Id. Counsel for the respondent through VC.

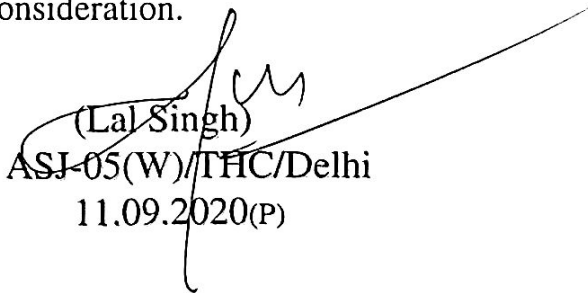
Matter is listed today for consideration.

Parties submit that the matter was settled in the Mediation on 11.02.2019 and the Petitioner has paid the entire amount to the respondent.

Ld. Counsel for the respondent submits that today respondent is not in a position to appear in the Court and seeks one more opportunity for presence of the accused on the next date of hearing.

In view of the above, matter is adjourned for 22.09.2020.

Put up on 22.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

RTI Application No.04/20
Navinder Oberoi Vs. PIO

11.09.2020

Present: Appellant Navinder Oberoi through mobile phone on the mobile phone of Reader of the court in speaker mode.
Ms. Usha Khattar, PIO West, alongwith Sh. Vijay Kumar, JA.

This RTI application is listed today for consideration.

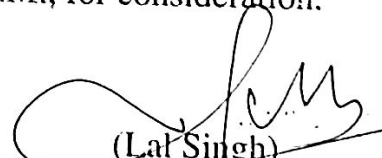
Appellant submits that he may be supplied with the copy of reply as filed by PIO, West. Appellant also submits that scanned copy of his RTI appeal may also be supplied to him on his WhatsApp number i.e. 9999802321 as his file has been misplaced by his earlier counsel.

Appellant submits that next date may be given on 18.09.2020.

Appellant has also sent an application for adjournment for today through currier, same be taken on record.

Reader is directed to supply the copy of RTI appeal as well as reply of PIO West, to the appellant on the abovesaid WhatsApp number of appellant.

Put up on 18.09.2020 at 2:00 P.M., for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

RTI Application No.06/20
Yashpal Wadhwa Vs. PIO West

11.09.2020

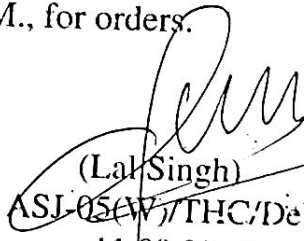
Present: Appellant Yashpal Wadhwa through VC.
Ms. Usha Khattar, PIO West, alongwith Sh.Vijay Kumar, JA
in person.

This RTI application is listed today for consideration.

Appellant is heard through VC as well as through phone on
the mobile phone of Reader as some time during hearing his voice was not
audible.

As such argument heard.

Put up on 19.09.2020 at 2:30 P.M., for orders.


(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020

CR No. 44/2020

Sayed Aman Ali Vs. State

11.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Gaurav Malhotra, Id. Counsel for the Petitioner.
Sh.M.A.Khan, Id. Addl. PP for the State/respondent.

The present revision petition is listed today for consideration.

At this stage, Id. Counsel for the Petitioner submits that he has instructions from the Petitioner to withdraw the present revision petition and hence, he is withdrawing the present revision petition and he may be permitted to withdraw the same.

Separate statement of the Id. Counsel for the Petitioner has been recorded in this regard.

In view of the above submissions of Id. Counsel for the Petitioner, the present revision petition is dismissed as withdrawn.

Accordingly, the present revision petition is disposed of.

TCR be sent back to the concerned Court alongwith copy of this order.

Revision file be consigned to record room.

(Lal Singh)
ASJ-05(W)/THC/Delhi
11.09.2020(P)

